
Jitendra Kumar Vs State of U.P. and Others

Civil Miscellaneous Writ Petition No. 2 of 2002

Court: Allahabad High Court

Date of Decision: Jan. 8, 2002

Citation: (2002) 2 UPLBEC 1301

Hon'ble Judges: Janardan Sahai, J

Bench: Single Bench

Advocate: Manu Saxena, for the Appellant; C.S.C., for the Respondent

Final Decision: Allowed

Judgement

Janardan Sahai, J.

By the impugned order the petitioner's candidature for training in Special B.T.C. Course, 2001 has been rejected on

the ground that the B.Ed. certificate obtained by the petitioner is from Chaudhary Charan Singh University, Meerut Correspondent Course.

2. Shri Manu Saxena, learned Counsel for the petitioner relies upon the circular of the University dated 19.5.1999 in which it is provided in

paragraph 3 that examination in the Correspondence Course and regular examination is on the basis of the same question papers and in paragraph

5 it is stated that B.Ed. degree in respect of both the courses are similarly recognised. He also relies upon a decision in the case of Karan Pal Singh

Vs. Rajya Shakshik Anusandhan Avam Prashikshan Parishad and Others, , by which the controversy is covered and in which reference has been

made to other decisions and it has been held that the order rejecting the candidature on the ground that the candidate has obtained B.Ed. degree in

Correspondence Course is not valid.

3. Learned Standing Counsel does not propose to file any counter affidavit.

4. In view of the aforesaid decision, this writ petition is allowed. The impugned order dated 25.11.2001 is quashed and the candidature of the

petitioner shall be considered in accordance with law and in the light of the observations made above.